

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 101  
IB-969/ND/2020**

**IN THE MATTER OF:**

**M/s Cosmic Infrsolution Pvt. Ltd.**

**...PETITIONER**

**Vs**

**M/s Prudential Hotels Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 16.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :Mr. P. Nagesh, Mr. Harshal  
Kumar and Mr. Shivam Wadhwa,  
Advocates**

**For the Respondent/Corporate Debtor :**

**ORDER**

Heard the submissions made by the counsel for the petitioner/financial creditor. Perused the paper book. The counsel is directed to take steps for filing an affidavit/certificate in terms of Section 65-B of the I.T. Act and fresh vakalatnama as in the existing vakalatnama the date is not properly reflected. Serve notice on the corporate debtor and list the matter after 2 weeks. The petitioner's counsel is also permitted to serve the copy of this order on the corporate debtor to enable him to attend the virtual hearing on the next date of hearing. Post the matter to 4<sup>th</sup> November, 2020.

**- Sd-  
(V.K. Subburaj)  
Member (T)**

**- Sd-  
(P.S.N. Prasad)  
Member (J)**

(Annu)